

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 65 of 2016 &
IA No. 166 of 2016 AND
APPEAL No. 284 of 2016**

Dated: 14th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL No. 65 of 2016 &
IA No. 166 of 2016**

In the matter of:-

**Punjab State Power Corporation Ltd. ...Appellant(s)
Vs.
Biomass Power Producers Association & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg
Counsel for the Respondent(s) : Mr. Hemant Singh
Ms. Shikha Ohri for R-1
Mr. Arjun Grover
Mr. Aditya Grover for R-2
Mr. Sakesh Kumar for R-4

APPEAL No. 284 of 2016

In the matter of:-

**Biomass Power Producers & Ors. ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Shikha Ohri
Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Swapna Seshadri
Ms. Neha Garg for R.2

Mr. Arjun Grover
Mr. Aditya Grover for R-3

ORDER

It is represented that pleadings are complete in Appeal No. 65 of 2016 & IA No. 166 of 2016.

In Appeal No.284 of 2016, learned counsel for Respondent No.3 seeks three weeks' time to file reply. He may file the same on or before 05.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any may be filed on or before 19.04.2017 after serving copy on the other side.

List the matter on **03.05.2017.**

(I.J. Kapoor)
Technical Member
pr/vt

(Justice Ranjana P. Desai)
Chairperson